

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(IB)-202(PB)/2017

IN THE MATTER OF:

Punjab National Bank

.... **APPLICANT / PETITIONER**

Vs

Bhushan Power and Steel Ltd.

....

RESPONDENT

SECTION:

Under Section 7

Order delivered on 07.09.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR

HON'BLE PRESIDENT

S.K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

Mr. Sanjay Bhatt, Advocate

For the Respondent(s):-

Mr. Abhinav Vasisht, Sr. Advocate with Mr. Shantanu Chaturvedi, Advocates

Mr. Amit Singh Chaddha, Sr. Advocate with Mr. Sahil Mongia, Mr. Monish Panda, Advocates

Mr. Amit Kumar Bhattacharyya Advocate

ORDER

Mr. Vashisth learned senior counsel for the RP after obtaining instructions has stated that a comprehensive certificate with regard to payment made to various operational creditors during the CIR Process pertaining to the period of the CIR Process/earlier period or any other payment made shall be filed. It shall include payment made in respect of the post-dated cheques. The needful shall be done within two weeks with a copy in advance to the counsel for the applicant.

List for further consideration on 27.09.2018.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S.K. MOHAPATRA)
MEMBER (TECHNICAL)